R.R. CORPORATE SECURITIES LIMITED

Registered Office: - 13, Community Centre, 1st Floor, East of Kailash, New Delhi-110065

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited (the "**Manager to the Offer**"), on behalf of the Acquirer, namely, M/s RV Buildtech & Amusement (P) Limited ("Hereinafter referred to as "Acquirer") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of **R R Corporate Securities Limited ("RRCSL"/ "Target Company").** The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, August 29, 2014 in Business Standard (English-All Editions) and Business Standard (Hindi-All Editions).

1. Offer Price is Rs 5.00 (Rupees Five Only) per equity share.
2. Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company recommends that the open offer price of Rs 5.00 per fully paid up equity shares is fair and reasonable based on the following reasons:
   (a) The Offer Price of Rs. 5/- per fully paid up equity share offered by Acquirer is more than the price paid by the acquirer to the sellers under share purchase agreement, which is Rs 2/- per share.
   (b) The Offer Price is higher than the price as arrived after taking into consideration Net Asset Value Per Share, PECV Value per share and Market Value per share as calculated by the valuer, which comes to Rs 2.43 per share.

The IDC's recommendation was published on March 13, 2015 (Friday) in the same newspapers where Detailed Public Statement was published.

3. This Offer is not a Competing Offer.
4. The Letter of Offer dated March 04, 2015 has been dispatched to the shareholders on Tuesday, March 10, 2015.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on September 05, 2014. All the observations made by SEBI vide letter no. CFD/DCR/SKS/6065/15 dated February 25, 2015, has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, and the Letter of Offer.
8. As on date, approval of Reserve Bank of India in terms of RBI Notification No. DNBS. (PD) 275/GM(AM)-2014 dated May 26, 2014 for transfer of management and control of Non- Banking Finance Company is required and the approval of Reserve Bank of India is not yet received for transfer of control and management of target company.
9. **Schedule of Activities:**

S. No	Activity	Schedule (Days & Dates)
1.	**Date of Public Announcement**	**Friday, August 22, 2014**
2.	Date of Publication of Detailed Public Statement	Friday, August 29, 2014
3.	Filing of the Draft letter of Offer to SEBI	Friday, September 05, 2014
4.	Last Date for a competitive offer(s)	Friday, September 19, 2014
5.	**Identified Date***	**Friday, February 27, 2015**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, March 10, 2015
7.	**Last Date for revising the Offer Price/ Number of Shares.**	**Thursday, March 12, 2015**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, March 13, 2015
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, March 16, 2015**
10.	**Date of Commencement of Tendering Period (Offer Opening Date)**	**Tuesday, March 17, 2015**
11.	**Date of Expiry of Tendering Period (Offer Closing Date)**	**Monday, March 30, 2015**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Thursday, April 16, 2015

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Board of Directors of Acquirer accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's website at **www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirer

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Date: March 14, 2015
Place: New Delhi